

THE SPECIAL PROTECTION GROUP (AMENDMENT)
ACT, 1991

No. 48 OF 1991

[25th September, 1991.]

An Act to amend the Special Protection Group Act, 1988.

BE it enacted by Parliament in the Forty-second Year of the Republic of India as follows:—

1. This Act may be called the Special Protection Group (Amendment) Act, 1991.

Short
title.

34 of 1988.

2. In the Special Protection Group Act, 1988 (hereinafter referred to as the principal Act), in the long title, for the words "members of his immediate family", the words "former Prime Ministers of India and members of their immediate families" shall be substituted.

Amend-
ment of
long
title.

3. In section 2 of the principal Act, in clause (a), for the words "his immediate family", the words "his immediate family or a former Prime Minister and the members of his immediate family" shall be substituted.

Amend-
ment of
section 2.

4. For sub-section (1) of section 4 of the principal Act, the following shall be substituted, namely:—

Amend-
ment of
section
4.

"(1) There shall be an armed force of the Union called the Special Protection Group for providing proximate security to—

(i) the Prime Minister and the members of his immediate family; and

(ii) any former Prime Minister or to the members of his immediate family for a period of five years from the date on which the former Prime Minister ceased to hold the office of the Prime Minister:

Provided that any former Prime Minister or any member of the immediate family of the Prime Minister or of a former Prime Minister may decline such proximate security."